

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD**

Original Application No.168 of 2004

Allahabad, this the 16th day of September, 2008.

Hon'ble Mr. A.K. Gaur, J.M.

U.S. Shukla, S/o late Bhagwati Dayal Shukla, R/o
G.T. Road, Bye Pass, Bewar, District Mainpuri.

..Applicant.

By Advocate : Sri A. Srivastava for Sri R. Trivedi.

Versus

1. Union of India through Secretary, Ministry of Communication, Sanchar Bhawan, New Delhi.
2. Chief General Manager Telecom (U.P. East), Hazratganj, Lucknow.
3. G.M. (Operation), Office of GMT U.P. East, Lucknow.
4. Telecom District Manager, District Mainpuri, U.P.

...Respondents.

By Advocate : Sri S. C. Mishra.

ORDER

Having heard the parties counsel, I am fully satisfied that the appellate order dated 30.12.2003 is wholly cryptic, non-speaking, unreasoned and has been passed in a most casual and perfunctory manner. It is the duty of the appellate authority to consider each and every point in view of decision rendered by Hon'ble Supreme Court in the case of **Ram Chandra Vs. Union of India & Others reported in 1986 AIR SC 1173**

2. In view of the above, the O.A. is allowed in part. The appellate order is hereby quashed. The matter is remitted back to the appellate authority

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to consider the appeal of the applicant afresh on taking into account the grounds urged by the applicant in his memo of appeal and pass reasoned and speaking order in accordance with law within a period of three months from the date of receipt of a certified copy of this order. No costs.

Member-J
MEMBER-J

GIRISH/-